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25.8.93 Hon'ble Hr. A.K. Sinha, J.M.

Sri Amit Sthalkar learned counsel for the respondents filed an application stated therein that it is not necessary to file a detailed counter in the present case, in view of the fact that the impunged order dated 22.2.93 transferring the applicant from the Service Center Allahabad to New Delhi has since been cancelled vide order dated 26.5.93, which is enclosed with the petition, Which, on persual, would show that the order dated 22.2.93 in respect of sri J.K. Sharma, Sri R.A. Dubey (the applicant) Sri O.P. Dwivedi S.K./A.C. under Service Center Lucknow and Allahabad are hear-by cancelled muith immediate effect. It is therefore, stated that the intervening period of the absence will be regularised by granting Earned Leave or any kind of leave due.

Considering the submission and in view of the fact that the impuned order dated 22.2.93 has already been cancelded the present application becomes infructuous and is liable to be dismissed.

In the result the application is dismissed as imfructuous.

J.M.